Dear Colleagues,

As you are aware, the Annual Immovable Property Return (IPR) is required to be filed, mandatorily Online by every officer of IRS (C&CE). The IPR for the particular year i.e. 1st January to 31st December is required to be filed indicating the status of Immovable Property as on 1st January of next year and same should be filed by 31st January of the said year.

2. DG (HRM) has been entrusted with task of facilitating online filing of IPR in SPARROW in respect of Group ‘A’ officers. Suitable instructions for filing IPR in SPARROW have been issued, from time to time, by DG(HRM).

3. It is reiterated that DG(HRM) is Custodian for IPRs. The acceptance of the declared IPR is to be done by the Competent Authority. CBIC instructions issued vide F.No.C-50/120/2015-Ad.II dated 21.04.2017 provide for acceptance/noting of intimations under CCS (Conduct) Rules, 1964 by the Competent Authority prescribed for the purpose. Further, the intimation given by IRS (C&CE) Group ‘A’ officers working on deputation with various Ministries/Departments/Organizations shall be accepted and taken on records, with the approval of Competent Authority, the Board (Ad.II Section).

4. It is crucial that the instructions issued in respect of filing of IPRs are brought to the notice of all Concerned Authorities and officers under your charge for strict compliance.

With best wishes,

Yours sincerely,

(Raj Kumar Barthwal)

To,

All Principal Chief Commissioners/Chief Commissioners of Customs
All Principal Chief Commissioners/Chief Commissioners of CGST
All Principal Directors General/Directors General
WEBMASTER, CBIC Website to place this letter on CBIC website.